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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 53] नई दिल्ली, सोमवार, सितम्बर 28, 2020/आश्विन 6, 1942 (शक)  
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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE  
(Legislative Department)

*New Delhi, the 28th September, 2020/Asvina 6, 1942 (Saka)*

The following Act of Parliament received the assent of the President on the 28th September, 2020 and is hereby published for general information:—

THE INDIAN INSTITUTES OF INFORMATION TECHNOLOGY LAWS  
(AMENDMENT) ACT, 2020

No. 28 OF 2020

[28th September, 2020.]

An Act further to amend the Indian Institutes of Information Technology Act, 2014 and to amend the Indian Institutes of Information Technology (Public-private Partnership) Act, 2017.

BE it enacted by Parliament in the Seventy-first Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Indian Institutes of Information Technology Laws (Amendment) Act, 2020.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

## CHAPTER II

## AMENDMENT TO THE INDIAN INSTITUTES OF INFORMATION TECHNOLOGY ACT, 2014

Amendment of section 41 of Act 30 of 2014.

2. In the Indian Institutes of Information Technology Act, 2014, in section 41, in sub-section (3), for the word "elected" at both the places where they occur, the word "nominated" shall be substituted.

## CHAPTER III

## AMENDMENT TO THE INDIAN INSTITUTES OF INFORMATION TECHNOLOGY (PUBLIC-PRIVATE PARTNERSHIP) ACT, 2017

Amendment of Schedule to Act 23 of 2017.

3. In the Schedule to the Indian Institutes of Information Technology (Public-private Partnership) Act, 2017,—

(a) after serial number 2 and the entries relating thereto, the following shall be inserted, namely:—

(1)	(2)	(3)	(4)	(5)
"2A.	Bihar	Indian Institute of Information Technology, Bhagalpur being a society registered under the Societies Registration Act, 1860 (21 of 1860)	Indian Institute of Information Technology, Bhagalpur	Indian Institute of Information Technology, Bhagalpur.";

(b) after serial number 3 and the entries relating thereto, the following shall be inserted, namely:—

(1)	(2)	(3)	(4)	(5)
"3A.	Gujarat	Indian Institute of Information Technology, Surat being a society registered under the Societies Registration Act, 1860 (21 of 1860)	Indian Institute of Information Technology, Surat	Indian Institute of Information Technology, Surat.";

(c) after serial number 7 and the entries relating thereto, the following shall be inserted, namely:—

(1)	(2)	(3)	(4)	(5)
"7A.	Karnataka	Indian Institute of Information Technology, Raichur being a society registered under the Societies Registration Act, 1860 (21 of 1860)	Indian Institute of Information Technology, Raichur	Indian Institute of Information Technology, Raichur.";

(d) after serial number 8 and the entries relating thereto, the following shall be inserted, namely:—

(1)	(2)	(3)	(4)	(5)
"8A.	Madhya Pradesh	Indian Institute of Information Technology, Bhopal being a society registered under the Societies Registration Act, 1860 (21 of 1860)	Indian Institute of Information Technology, Bhopal	Indian Institute of Information Technology, Bhopal.";

(e) after serial number 13 and the entries relating thereto, the following shall be inserted, namely:—

(1)	(2)	(3)	(4)	(5)
"13A.	Tripura	Indian Institute of Information Technology, Agartala being a society registered under the Societies Registration Act, 1860 (21 of 1860)	Indian Institute of Information Technology, Agartala	Indian Institute of Information Technology, Agartala.".

DR. G. NARAYANA RAJU,  
*Secretary to the Govt. of India.*